

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 1751
ANSWERED ON 31/07/2023

**SPECIAL PACKAGE FOR PERMANENT BUILDING OF COUNCIL OF
ARCHITECTURE**

1751. SHRI GYANESHWAR PATIL:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has made provision or granted any special package for construction of permanent building for the Council of Architecture;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Architects are deemed equivalent to the degree holders in Civil Engineering for the purpose of applying to Government jobs; and
- (e) if so, the provisions therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)**

- (a) to (c): No, Sir. Council of Architecture (CoA) is a statutory body constituted under the Architects Act, 1972 and meets its day to day administrative expenses and expenses on establishment, mainly from the fees collected by it for its various activities such as registration, restoration of registration, entry of additional qualifications, supply of list of registered architects etc. The Council of Architecture has been suggested to approach Delhi Development Authority (DDA) for allotment of institutional land in Delhi directly or alternatively, to bid for land in the auction conducted by various authorities.
- (d) & (e): For various posts in Center and State / Union Territory governments, the recruitment rules specifies the educational qualification as per the work profile of the post concerned.
